

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No.432

**IA/5877/ND/2022, Company Appeal/48/ND/2021, Company  
Appeal/43/ND/2021 Company Appeal/02/ND/2022, Company  
Appeal/01/ND/2022, IA/1795/ ND/2023, IA/3816/ND/2023,  
IA/4078/ND/2023, IA/717/ND/2024, IA/1407/ND/2024 IN  
IB/2690/ND/2019**

**IN THE MATTER OF:**

Syndicate Steel Traders	...	Applicant
Versus		
VGA Developers Pvt Ltd	...	Respondent

**Under Section 9 of (IBC)**

**Order delivered on 31.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Mallika Prabhakar in IA 1407 of 2024, Adv. Anshuj Dhingra, Adv. Shubhangda Singh in IA-1795/2023, IA-5877/2022, Company Appeal No. 48/2021, Adv Nikhil Palli, Adv. Purthi Marwah in IA/4078/ND/2023 & IA/3816/ND/2023, Adv. Ashish Mishra in Company Appeal/01/ND/2022, Company Appeal/02/ND/2022

For the Respondent :

For the Liquidator : Adv. Ahsan Ahmad, Adv.Naimish Tewari a/w Adv. Aishwarya Mohan Gahrana

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to paucity of time, the matter is adjourned to **12.07.2024**

Sd/-

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**